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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. 123/97
T.A. NO.

DATE OF DECISION 6-6-97

Shri S.N.Sharma

(PETITIONER(S))

Mr.J.L.Sarkar, Mr.M.Chanda, Mr.N.D.Goswami.

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (S)

Mr.S.Ali, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE-CHAIRMAN
THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble VICE-CHAIRMAN

V

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.123/97

Date of Order: This the 6th Day of June 1997.

HON'BLE JUSTICE SHRI D.N.BARUAH, VICE-CHAIRMAN
SHRI G.L.SANGLYINE, MEMBER, ADMINISTRATIVE.

1. Shri Shanglakpam Nodiachand Sharma
Office of the Northeastern Police Academy,
Umsaw, Barpani, Meghalaya,
Under the Ministry of Home Affairs,
Govt. of India. Applicant.

By Advocate Mr.J.L.Sarkar, Mr.M.Chanda, Mr.N.D.Goswami.

-Vs-

1. Union of India,
Through Secretary, Govt. of India,
Ministry of Home Affairs,
New Delhi.
2. T. Chamchashekhan
Director (Current Charge)
Northeastern Police Academy,
Umsaw, Barapani,
Meghalaya.
3. A.K.Ramchandrani,
Sr. Librarian And Information Assistant,
North Eastern, Police Academy,
Umsaw, Barapani, Meghalaya. Respondents.

By Advocate Mr.S.Ali, Sr.C.G.S.C.

O R D E R.

D.N.BARUAH(J), V.C.:

In this application the applicant has challenged Annexure-7 order dated 1st April 1997, issued by the Director, North Eastern Police Academy, Borapani, Meghalaya, reverting the applicant in the Original Post. The applicant is aggrieved by this Annexure-7 order. According to him the order of reversion to the Original post is illegal. Hence this present application.

2. Heard Mr.J.L.Sarkar learned counsel appearing on behalf of the applicant. Mr.A.K.Choudhury, Addl. C.G.S.C. for the respondents. We have also perused the Annexure-7 order. Mr.J.L.Sarkar on query submits

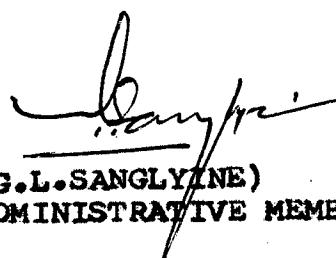
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that he has not filed any representation against the said order. It is always expedient for the applicant to submit representation before the authority against the order, he is aggrieved by and a reasoned order if passed by the authority, it is helpful for this Tribunal to adjudicate the matter. Therefore, at this stage we are not inclined to pass any order against in this case.

3. Heard Mr.S.Ali, learned Sr.C.G.S.C. in this regard. The applicant therefore, may submit a representation stating in details about his grievances. If such representation is filed within \neq 15 days from the receipt of this order the respondents shall dispose of the representation within a period of 1 month thereafter by a reasoned order. If the applicant is still aggrieved, he may approach this Tribunal.

Application is disposed of. No order as to costs.


(G.L.SANGLYNE)
ADMINISTRATIVE MEMBER


(D.N.BARUAH)
VICE-CHAIRMAN